### . ANNW AL ADMINISTRATIVE Reports<1961-66,:1966-67 and 1967-68) oftheWest Bengal State Electricity Boardand related paper

Papers laid

THE MINISTER OF IRRIGATION AND'POWER (DR. K. L. RAO): Sir, I beg to lay on the 'Table—

(a) A copy each of the following Reports, under sub-section (1) of section 75 of the Electricity (Supply) Act, 1948 read with clause (c) (iii) of the Proclamation dated the 19th March, 1970, issued by the President in relation to the State of West BeYigal:—

(i) "Annual" Administrative Report of the West Bengal State Electricity Board for the years 1961-66.

(ii) Annual Administrative Report of the West Bengal State Electricity Board for the year 1966-67.

(iii) Annual Administrative Re-I port of the West Bengal State Electricity Board for the year 1967-68.

л [Placed in Library. See No. LT— 4582170 for (i) to (iii)]

(b) A statement (in English and Hindi) giving reasons for the delay in laying the above Reports.

[Placed in Library. See No. LT-4583|70]

AUDIT REPORT (COMMERCIAL), 1970— PARTS VUL, IX AND X

THE MINISTER OF REVENUE AND EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): Sir, I beg to lay on the Table, under clause (1) of 'iiiticle 151 of the Constitution, a copy of the Audit Report (Commercial), 1970—Parts VIII, IX and X. [Placed in Library. See No. LT—4597]70.]

### NOTIFICATION UNDER THE INDUSTRIES^DEVELOPMENT AND REGULATION) ACT,195r

-शक्विडेझिक व्यापार मंत्रालय में उपमंत्री (वौधरी राम सेवक) : उद्योग (विकास निर्णा विनियमन) अधिनिमम, 1951 की धर्स 18(क) की उपधारा (2) के अधीन वदेशिक व्यापार मंत्र लय की अधिसूचना एस और ने 3764 दिनांक 17, नवम्बर, 1970 की एक प्रति (अप्रेजी तथा हिन्दी में) सभाषटल पर रखता हूं 1 [Placed in Library, See No. LT-

4584[70] I. The Indian Police Service (Fixation of Cadre strength) Seventh Regulations, 1970.

- II. THE ELEVENTH AMENDMENT OF 1970 TO THE INDIAN POLIC SERVICE (PAY) RULES, 1954
- III. THE INDIAN FOREST SERVICE (AP-POINTMENT BY COMPETITIVE EX-AMINATION) AMENDMENT REGULATIONS, 1970
- IV. THE INDIAN FOREST. SERVICE (INITIAL RECRUITMENT) AMENDMENT RE-GULATIONS, 1970
  - V. THE ..INDIAN FOREST SERVICE (RELEASED EMERGENCY COMMISSION-AND SHORT SERVICE COMMISSIONED OFFICERS) (APPOINTMENT BY COMPETITIVE EXAMINATION) AMENDMENT REGULATIONS, 1970

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS AND THE DEPARTMENT. OF PERSONNEL IN THE CABINET SECRETARIAT (SHRI K. S. RAMASWAMY): Sir, I beg tb lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy each of-the -following Notifications (ia,English and Hindi), of the Cabinet Secretariat (Department of Personnel): —

- (i) Notification G.S.R. No. 1944, dated the '28th October, 1970, publishing the-'-Indian Police Service (Fixation of Cadre Strength), Seventh.. Amendment Regulations, 1970.
- (ii) Notification G.S.R. No; 1955, dated the 28th October, 1970, publishing the Eleventh Amendment of 197<sup>©</sup> to the Indian Police Service (Pay) Rules, 1954.

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- (iii) Notification G.S.R. No. 1956, dated the 21st November, 1970, publishing the Indian Forest Service (Appointment by Competitive Ex-aminat on) Amendment Regulations, 1970.
- (iv) Notification G.S.R. No. 1957, dated he 21ist November, 1970, p jblishing the Indian Forest Service (Initial Recruitment) Amendment Regulations, 1970.
- (v) Notification G.S.R. No. 1958, dated November, 1970. the 21st ],ublishing the Indian Forest Service (Released Emerge ncy Commissioned and Short Service Commissioned Officer ) (Appointment by Competitive Examination) Amencment Regulations, 1970.

[Placed in Library. See No. LT— 4581/70 for (i) to (v)].

### ANNUAL ACCOI NTS (1968-69) OF THEPARADIP PORT TRUST AND AUDIT REPORTTHEREON / TO RELATED PAPER

THE DEPOT Y MINISTER IN THE DEPARTMENT' OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY (IF SHIPPING AND TRANSPORT (SARDAR IJQBAL SINGH): Sir I beg to lay on the Table—

(i) A ooty of the Annual Accounts of the Paradip Port Trust for the year 1963-69, together with the Audit Repoi t thereon, under subsection (2) of section 103 of the Major Port Trusts Act, 1963.

(ii) A sta ement (in English and Hindi) givir g reasons for not laying simultaneously Hindi version of the above Accounts on the [Placed in Library. See No. LT— 4635|70 for (i and (ii)].

1602 RS-5.

# [17 DEC. 1970] (SecondAmend.) Bill, 1970 130

# FOURTEENTH REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI E. M. SANGMA (Assam): Sir, I beg to lay on the Table a copy of the Fourteenth Report (in English and Hindi) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministries of Education and Youth Services, Health, Family Planning, Works, Housing and Urban Development and Labour, Employment and Rehabilitation and Department of Social Welfare Admission Facilities for Scheduled Castes and Scheduled Tribes in Educational Institutions (Technical and non-Technical).

## MINUTES OF THE COMMITTEE ONTHE WELFARE OF SCHEDULEDCASTES ANDSCHEDULEDTRD3ES

SHRI E. M. SANGMA (Assam): Sir, I beg to lay on the Table a copy each of the Minutes of the Twenty-first to Thirty-third and Thirtyfifth to Thirty-ninth sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes held during 1970.

## THE INDIAN TELEGRAPH (SE-COND AMENDMENT) BILL, 1970

MR. DEPUTY CHAIRMAN: There is a Bill to be introduced. Prof. Sher Singh.

SHRIMATI YASHODA REDDY (Andhra Pradesh): Sir, before that, I want to raise a point of order. Last time, I reminded you and brought to the notice of the House that there is an executive order of the Chairman to all the Ministries that they should circulate the Bills at least 48 hours before and you said that the Chairman had given the permission. May be now also the permission has been given. But the House should know why permission has ibeen given in respect of such innocuous measures as this. If this had happened in the